

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 142 of 2007

SUNANDA RAJE SHITOLE & ORS.

..... APPELLANTS

VERSUS

STATE OF M.P. & ORS.

..... RESPONDENTS

O R D E R

The matter is only at the stage of investigation and no order adverse to the appellant has so far been made.

We, accordingly, dismiss the appeal.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
APRIL 28, 2011.